

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 5684 of 2020

Rupam Mandal @ Ramrup Mandal..... Petitioner  
Versus  
State of Jharkhand..... Opp. Party

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Coram: Hon'ble Mr. Justice Ananda Sen  
Through:-Video Conferencing

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For the Petitioner : Mr. Raja Ravi Shekhar Singh, Advocate  
For the State : Mr. P.K.Verma, A.P.P.  
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2/09.09.2020 The lawyers have no objection with regard to the proceeding, which has been held through video conferencing today at 11.00 A.M. They have no complaint in respect to the audio and video clarity and quality.

Learned counsel for the petitioner prays to ignore the defect and take up the matter on merits.

Defects stand ignored.

Heard learned counsel appearing for the petitioner and counsel for the State, who opposes the prayer for bail of the petitioner.

The petitioner is an accused for allegedly committing offence punishable under Sections 307 of the Indian Penal Code and Section 25(1-B)(a) 26, 27, 35 of the Arms Act.

The petitioner is in custody since 26.03.2020 and charge sheet has already submitted in this case. From the possession of this petitioner a pistol has been recovered. Though there is allegation of firing but who has fired, has not been mentioned. Further, the petitioner is also an accused in another case, i.e. Sahigbgand (M) P.S. Case No. 56 of 2020 and in that case he has already been enlarged on bail by a Coordinate Bench of this Court.

Considering the period of custody and that fact that charge sheet has already been submitted in this case, I am inclined to enlarge the petitioner on bail. Accordingly, petitioner namely Rupam Mandal @ Ramrup Mandal, is directed to be released on bail on furnishing bail bond

of Rs. 10,000/- (ten thousand) with two sureties of the like amount each to the satisfaction of Chief Judicial Magistrate, Sahibganj in connection with Sahibganj (M) P.S. Case No. 57 of 2020.

Further, I direct the Jail Authority that before releasing the petitioner from jail, the Jail Authority should get the petitioner tested for COVID-19. If the report is positive, then the District Administration will immediately take steps to isolate the petitioner and get him treated in the COVID Center by following all the protocols.

This direction is given in the larger public interest and it should not be construed as a condition of bail.

**(Ananda Sen, J)**